

*The House reassembled at four of the clock,
MR. CHAIRMAN in the Chair.*

OBSERVATION BY THE CHAIR

MR. CHAIRMAN: I request the hon. Member, Shri Derek O'Brien, who has been suspended from the service of the Council, to immediately leave the precincts of the Council as required under Rule 256 (3) of the Rules of Procedure and Conduct of Business in the Council of States. ...(*Interruptions*)... I again urge the hon. Member to leave the Chamber and comply with the directive. ...(*Interruptions*)... The refusal by the hon. Member, Shri Derek O'Brien, to comply with the decision of the House and the directions imparted is a severe violation of the Rules of Procedure and amounts to wilful contempt of the House. ...(*Interruptions*)... Due to his ignoble conduct, the House could not take up Question Hour and other Legislative Business thereby affecting rights of the Members and public at large. ...(*Interruptions*)... It thus becomes a question of privilege of Members. ...(*Interruptions*)... We all are constitutionally ordained to discharge function as Members and this continued defiance has handicapped it and is an unproductive drain on the public exchequer. ...(*Interruptions*)...

REFERENCE TO COMMITTEE OF PRIVILEGES

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Sir, with your kind permission, I seek leave of the Council to raise a question of privilege against Shri Derek O'Brien, hon. Member of the House. The Motion is:

"That the House takes a serious note of the conduct of Shri Derek O'Brien, Member, who was suspended from the service of the Council under Rule 256(2) to deliberately continue in the chamber in gross violation of Rule 256(3) and disregarding repeated directions imparted by the Chair, thereby compounding his offence and committing a serious contempt of the House and breach of privilege of Members, and agrees that the matter be referred to the Committee of Privileges of Rajya Sabha for examination, investigation and report within a period of three months."